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(c) and (d) As regards (i) above, the Railway Administration sent an interim reply on 11-870 and is examining the request for a meeting.

As regards (i), it has already been examined and it 1 as not been possible to accept the same.

## **ELECTION EXPENSES**

993. SHRI SALIL KUMAR GAN-GULY:

> SHRI \. P. CHATTERJEE: SHRI GHOSH NIREN MONORANJAN ROY: SHRI K. P SUBRAMANIA MKtfON:

Will the Mi lister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether Jovernment's attention has been drawn to the Supreme Court judgement in the e ection case of Shri R. K. Birla to the effi ct that the law relating to election expens s and the relevant provisions by and lai ge is in-effective in controlling election expenses;
- (b) if so, th reaction of Government thereto?

THE MINIS TER OF STATE IN THE MINISTRY ( iF LAW AND IN THE DEPARTMEN T OF SOCIAL WELFARE (SHRI JAGAI NATH RAO): (a) Yes, Sir.

(b) The Election Commission has made a number of r& ontmendations for amendments to the E ection Law. These recommendations irJe alia include amendments to the Chaptei relating to election expenses with a iew to make elections less expensive and ilso for eliminating the chances of the \ uious courrupt practices. In compliance with the assurance given to Parliament, arrangements are under way for referring the question of amendments to Electi >n Law to a Joint Committee of the I ouses for examination and report. Any dei ision in this behalf would depend upon tli outcome of the deliberations in that Co nmittee.

## DATA OF CLOS; D MILLS IN WEST BENGAL

£9f. SHRI A. P. CHATTERJEE: SHRI MIREN **GHOSH** : SHRI MONORANJAN ROY:

Will the Mnister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pit ised to state:

- (a) what is the number of closed mills' the period of closure, and the number o workers involved in West Bengal as on the 13th October, 1970:
- (b) what are the reasons for the closure of the mills.
- (c) whether Government have taken any steps to reopen these closed mills;
- (d) if so, the details of such steps taken and the results thereof; and
- (e) if no steps have been taken by Government so far, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) The Government of West Bengal have informed that upto early June this year, the number of closed factories, during the preceding 34 years, was 165 involving 22,481 employees.

- (b) The main reasons for the closure of Mills in West Bengal are (a) Uneconomic operation and continuing loss, (b) want of finances and of raw materials (c) strained labour management relations and (d) managerial inefficiency.
- (c) and (d) Some of the various steps taken by the Government to reopen the closed mills are as follows:
  - (i) The Industrial Development Bank of India has constituted a regional committee at Calcutta for the Eastern Region to guide and advise the regional office for sanction of financial assistance. The regional office has been given powers to deal with requests for refinance or direct financial assistance up to Rs. 20 lakhs.
  - (ii) The IDBI would provide special technical/or financial assistance to cases sponsored by the banks or financial institution for such assistance.
  - (iii) The Industrial Development Bank is drafting a Memorandum and Articles of Association of the proposed industrial reconstruction corporation and is taking care of the various administrative arrangements and legal formalities.
  - (iv) In the cases where the period of closure is at least six months as on 1-8-70 and one of the main reasons of closure is financial difficulty the State Government have declared. t9